

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 817/2016**

New Delhi this the 26<sup>th</sup> day of February, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Dr. Soma Sunder Marla  
S/o. Sh. Marla Kasi Vishwantham (Late)  
Aged about 55 years, Occ :Principal Scientist,  
Division of Genomic Resources,  
NBPGR, Pusa Campus,  
New Delhi-110 012. ....Applicant

(By Advocate: Mr. K. Ram Murthy)

Versus

1. Union of India,  
Represented by its Secretary (DARE),  
& Director General, Indian Council  
of Agricultural Research,  
Department of Agricultural Research and Education,  
Krishi Bhawan, Dr. Rajendra Prasad Road,  
New Delhi-110 001.
  
2. The Director,  
Division of Genomic Resources,  
NBPGR, Pusa Campus,  
New Delhi-110 012. ....Respondents

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J)**

The main contention of the learned counsel is that although the applicant has already filed his reply to the charge-sheet but the respondent no.1 has not yet decided the same.

2. Having heard the learned counsel for the applicant and having gone through the records with his valuable assistance, the main O.A is disposed of with the direction to respondent no.1, to decide and take appropriate action on the reply filed by the applicant before taking any further action in the matter preferably within a period of four weeks after receipt of certified copy of this order. No costs.

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/